

128

BENCH-I**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P No. 401/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th January 2018, 10.30 A.M**

Name of the Company	Bishender Singh-Vs-Khosla Steel Industries Pvt Ltd.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS. SANJAY KUMAR ~~KESHRI~~ GUPTA (Pcs)
 2. CS. ROHIT KUMAR KESHRI (Pcs) } PETITIONERS.

Rohit Keshri
16/01/18.

1. AKASH SHARMA, Pr. CS

Respondent

Akash Sharma

ORDER

Ld. Counsel for the petitioners as also Ld. Pr.C.S. for the respondents are present.

Contempt has been filed by petitioner No.1 Bishender Singh against Respondent Nos.2 to 4. Till date no reply has been filed. Ld. Pr. C.S. has submitted that he has filed certain petitions before the Hon'ble Jharkhand High Court. Till date we have not received any Stay Order from Hon'ble Jharkhand High Court and just on the basis of filing any petition in Hon'ble High Court or any other Court, proceedings in the Tribunal cannot be stayed.

Contd.....P/2

: 2 :

After issuance of Contempt Notice to Respondents 2 to 4, no reply has been filed and Respondents 2 to 4 are not present in the court. Respondents 2 to 4 are directed to remain present in the court. Issue summons to R.2 to R.4 for their presence in person in the court on 07.03.2018. Petitioner is directed to serve notice for personal appearance by Speed Post and petitioner may file affidavit of service within seven days. Certified copy of this order may be issued immediately after adhering necessary formalities.

List on 07.03.2018 for hearing.

sd

(Jinan K.R.)
Member (Judicial)

sd

(V.P. Singh)
Member (Judicial)